

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF CAPRICORN ISPAT UDYOG PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Capricorn Ispat Udyog Private Limited
2.	Date of incorporation of corporate debtor	08/10/2004
3.	Authority under which corporate debtor is incorporated / registered	ROC-KOLKATA
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27109WB2004PTC100085
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Vill Nidhirampur, P.O. Durlovpur P.S. Gangajalghanti Bankura WB 722133 IN.
6.	Insolvency commencement date in respect of corporate debtor	17/02/2022
7.	Estimated date of closure of insolvency resolution process	15/08/2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Nitesh Kumar More Regn.No: IBBI/IPA-001/IP-P01087/2017-2018/11785
9.	Address and e-mail of the interim resolution professional, as registered with the Board	18, Rabindra Sarani, Gate No 1, 7 th Floor, Room No 701, Kolkata 700001 Email id: nmore2091@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	18, Rabindra Sarani, Gate No 1, 7 th Floor, Room No 701, Kolkata 700001 Email id: nmore2091@gmail.com
11.	Last date for submission of claims	07/03/2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the CAPRICORN ISPAT UDYOG PRIVATE LIMITED on 17.02.2022.

The creditors of Capricorn Ispat Udyog Private Limited, are hereby called upon to submit their claims with proof on or before 07.03.2022 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 21.02.2022

Place: Kolkata

NITESH KUMAR MORE

Interim Resolution Professional

Reg No IBBI/IPA-001/IP-P01087/2017-2018/11785